

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

TR. NO. 29/88

Smt. N. G. Shaikh,
Bombay.

.... Applicant

V/s

Chief Personal Officer,
W/R, Bombay.

.... Respondent

CORAM : HON'BLE MR.JUSTICE S.K.DHAON, Vice-Chairman

HON'BLE SHRI M.Y.PRIOLKAR, MEMBER (A)

Appearance:

Shri M.S.Ramamurthy, for the
applicant.

Shri V.G.Rege, Adv.
for the respondents.

ORAL JUDGEMENT

24.7.1992

(PER : JUSTICE S.K.DHAON, Vice-Chairman)

The learned counsel for the applicant states that the grievance made in this application does not serve as, during the intervening period, the service of the applicant has been regularised as a Chemist. Accordingly, this application is rejected. However, we reserve the right of the applicant to get this application revived, if later on she feels that this application should be pressed.


(M.Y.PRIOLKAR)
M/A


(S.K.DHAON)
V/C

srl